

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

Excise Appeal No. 640 of 2011

[Arising out of Order-in-Appeal No. 253-255/CE/APPL/DLH-IV/2010 dt. 08.12.2010
passed by the Commissioner (Appeals) Delhi IV]

Mrs. Manju Bajaj Partner

M/s KGM Exports, Plot No. 1 & 2,
HSIDC, Industrial Estate, Faridabad

.....Appellant

VERSUS

Commissioner of C E, Delhi IV

New CGO Complex, NH IV, Faridabad

.....Respondent

APPEARANCE:

Present for the Appellant: Ms. Shreya, Advocate

Present for the Respondent: Ms. Shivani, AR

CORAM: HON'BLE MR. S. S. GARG, MEMBER (JUDICIAL)

HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 60100/2023

DATE OF HEARING: 18.04.2023

DATE OF DECISION: 18.04.2023

PER S. S. GARG

The Id. D.R. for the Revenue submits that the appellant has opted for 'Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019' and obtained discharge certificate i.e. Form-4 on payment of full and final settlement of dues.

2. In view of the submission made by the Id. D.R., the appeal is dismissed as deemed to be withdrawn.

(Dictated and pronounced in the open court)

**(S. S. GARG)
MEMBER (JUDICIAL)**

**(P. ANJANI KUMAR)
MEMBER (TECHNICAL)**